

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CHHATRAPATI AGRO FOOD MANUFACTURING COMPANY LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	Chhatrapati Agro Food Manufacturing Company Limited
2	Date of incorporation of corporate debtor	20/01/2011
3	Authority under which corporate debtor is incorporated / registered	RoC-Pune
4	Corporate Identity No. of corporate debtor	U15421PN2011PLC138340
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Building No. - A1, Flat No.1, Sr. No.73/6/6, New Torana Classic, Near Narayani Dham, Katraj, Pune – 411 046, Maharashtra, India Factory: At.-Magarwadi, Post – Tarapur, Tal. Pandharpur, Dist. – Solapur, Maharashtra
6	Insolvency commencement date in respect of corporate debtor	Court Order date: 07/11/2019 Received on: 19/11/2019
7	Estimated date of closure of insolvency resolution process	180 days (05/05/2020) from the date of order
8	Name and registration number of the insolvency professional acting as interim resolution professional	Sachin Rajendra Singhvi IBBI/IPA-001/IP-P01289/2018-19/12066
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 901, Marathon Omega, Senapati Bapat Marg, Lower Parel, Mumbai – 400 013. Email: sachin@mehtasinghvi.in
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 410, Kewal Industrial Estate, Senapati Bapat Marg, Lower Parel, Mumbai – 400 013. Email: cirp.cafm@gmail.com
11	Last date for submission of claims	03/12/2019 (14 days from the date of receipt of order)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads Physical Address: As specified in point10 (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Chhatrapati Agro Food Manufacturing Company Limited on November 07, 2019. (Extract of the Order was communicated to the undersigned on November 19, 2019.)

The creditors of M/s.Chhatrapati Agro Food Manufacturing Company Limited, are hereby called upon to submit their claims with proof on or before December 03, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

November 20, 2019
Mumbai

Sachin Sd/-
Sachin Rajendra Singhvi
Interim Resolution Professional



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